

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.550/2003

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. R.K.Upadhyaya, Member (A)

Indore, this the 13th day of August, 2003

Jahoor Mohd. & six others ... Applicants
(As per memo. of parties)

(By Advocate: Sh. H.Y.Mehta)

Vs.

Union of India & Others .. Respondents
(As per memo. of parties)

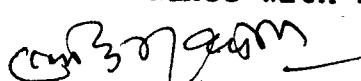
ORDER (Oral)

By Sh. Shanker Raju, Member (J):

The contention of the applicants is that services of the applicants cannot be dispensed with without affording an opportunity. Learned counsel places reliance on Rules 6 and 8 of the GDS Rules.

2. It is stated that against termination, applicants have filed representations which ~~are~~ yet to be disposed of.

3. In view of the matter above, OA is disposed of at the admission stage itself by directing the respondents to dispose of the representations of the applicants against their termination by passing a speaking order within four weeks from the date of receipt of a copy of this order. If the applicants are still aggrieved, they are at liberty to assail the same in accordance with rules. No costs.


(R.K. UPADHYAYA)
MEMBER (A)

/rao/


(SHANKER RAJU)
MEMBER (J)